

**Information note to the Press
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TELECOM REGULATORY AUTHORITY OF INDIA

For Immediate release

Date: 28th December, 2010

TRAI issues “The Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2010”

New Delhi, 28th December, 2010 – The Telecom Regulatory Authority of India (TRAI) today issued “**The Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2010**”. The Telecom Regulatory Authority of India (TRAI) had issued “The Telecom Commercial Communications Customer Preference Regulations, 2010” on 1st December 2010 and “The Telecom Commercial Communications Customer Preference (Amendment) Regulations, 2010” on 14th December 2010. As per the principal regulations issued on 1st December 2010, Telemarketers Registration was required to be implemented with effect from 15th December, 2010 and rest from 1st January, 2011.

However, having regard to security audit of the website and other processes involved, the Telecom Regulatory Authority of India has found it necessary to re-determine the dates for implementation of the aforesaid regulations. Accordingly, TRAI has issued “The Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2010” today. According to the provisions of these regulations, Telemarketers Registration shall commence from 15th January, 2011 and other provisions shall come into force from 1st February, 2011.

Details of these amendments are given on TRAI website <http://www.trai.gov.in>.

Contact Details in case of any clarifications

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Authorised to issue

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